

CC No. 290/2019 (Old CC No. 04/18)

RC No. 219 2015 (E) 0006

Branch: CBI/EO-I, New Delhi.

CBI vs M/s Rungta Projects Ltd. & Ors.,

U/s 120-B r/w Section 420/468/471 IPC and substantive offences thereof.

22.07.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020 and No. 24/DHC/2020 dated 13.07.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special PP Sh. R.S. Cheema, Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI along with Holding IO Dy. SP. Bodh Raj Hans.
Ld. Counsel Sh. Rajesh Khanna for A-1 to A-5.

Ld. Counsel Sh. Rajesh Khanna has moved an application, on the official E-mail ID of this Court, stating that though the documents supplied to the accused persons u/s 207 Cr. PC are complete but he pointed out that in the list of prosecution witnesses there are certain witnesses whose statement(s) are stated to have been not recorded by the Investigating Agency. Ld. Counsel, accordingly, requested that the IO may be asked to provide a brief gist of the purpose for which the said witnesses have been cited.


29/07/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Holding IO Dy. SP Bodh Raj Hans as well as Ld. Senior PP Sh. A.P. Singh submit that such a gist of the said witnesses will be duly provided to Ld. Counsel for the accused persons on his E-mail ID within next 4-5 days.


In these circumstances Ld. Defense Counsel submitted that compliance of section 207 Cr. PC may be treated as complete.

Matter is accordingly now adjourned for consideration on the point of charge to 18.08.2020.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.


(Bharat Parashar)
Special Judge (PC Act)
(CBD) Court No. 608
Rouse Avenue Court
New Delhi
22.07.2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Rouse Avenue Court Complex
New Delhi